

in the same has come to the notice of Government.

(d) Does not arise.

Reported Land Scandal in Delhi involving Builders and Colonisers

9602. SHRI NAWAL KISHORE SHARMA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether his attention has been invited to a press report which appeared in the Blitz dated the 2, April 1983 under the caption 'The great land scandal';

(b) whether D.D.A. has not been able to realise the full amount of the price bid;

(c) if so, the total amount outstanding and the period for which it is outstanding; and

(d) the number of persons arrested, their particulars and what action has so far been taken against them ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) to (d) The information is being collected and will be laid on the table of the Sabha.

Olympic Games in Delhi

9603. SHRI NAWAL KISHORE SHARMA : Will the Minister of SPORTS be pleased to state :

(a) whether it is a fact that India has presented its claim for holding 1992 Olympics in New Delhi;

(b) whether it is a fact that a sum of US \$ one lakh is to be deposited in advance with the Olympic Committee and if so, whether the said amount has since been deposited;

(c) whether it is a fact that the cost of organising Olympic Games is spiralling;

(d) what is the estimate of the amount to be spent on the Olympic Games in 1992, if organised in New Delhi; and

(e) how it is proposed to meet such a heavy expenditure ?

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : (a) Formal applications for staging the 1992 Olympic Games will be invited by the International Olympic Committee only in 1984 or 1985.

(b) The National Olympic Committee submitting a formal application for holding Olympic Games is required to deposit US \$ one lakh with the International Olympic Committee. In view of (a) above, the question of Indian Olympic Association making such a deposit has not arisen.

(c) The cost of holding Olympic Games so far has been quite high.

(e) Any estimates, so much in advance, would be unrealistic and have not been attempted.

(d) Does not arise.

बड़े शहरों में गन्दी बस्ती सफाई के लिए धनराशि

9604. श्री रामावतार शास्त्री : क्या निर्माण और आवास मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार कुछ बड़े शहरों या राजधानियों में गन्दी बस्ती सफाई योजना के लिए व्यय की गई पूरी राशि देती है;

(ख) यदि हाँ, तो ऐसे शहरों का ब्यौरा क्या है;

(ग) उन शहरों को दी गई राशि का पिछले तीन वर्षों का ब्यौरा क्या है;

(घ) क्या यह भी सच है कि इस प्रकार की राशि शहरों के विकास से सम्बन्धित संस्थानों या अवयवों को न देकर राज्य सरकारों को ब्लॉक-ग्राण्ट के नाम पर दी जाती है, जिसका पूरा व्यय वे योजना पर नहीं करती हैं; और

(ङ) यदि हाँ, तो क्या सरकार इस व्यवस्था में किसी प्रकार का संशोधन करने का विचार रखती है, यदि नहीं, तो उसके क्या कारण हैं ?

निर्माण और आवास मन्त्रालय में उप-मन्त्री (श्री मोहम्मद उस्मान आरिफ) : (क) से (ङ) मौजूदा नीति के अनुसार, पता लगाए गए मलिन बस्ती क्षेत्रों में मूल रूप में आधार-भूत सुविधाएं प्रदान की जाती हैं ताकि शहरी क्षेत्रों में मलिन बस्तियों के पर्यावरणीय सुधार को सुनिश्चित किया जा सके। मलिन बस्ती उन्मूलन के बनिस्पत अब उनके सुधार पर बल दिया जाता है। मलिन बस्तियों के पर्यावरणीय सुधार की योजना राज्य क्षेत्र में न्यूनतम आवश्यकता कार्यक्रम के एक अंग के रूप में चलाई जा रही है। राज्य सरकारें योजना आयोग के परामर्श से अपनी वार्षिक योजनाओं में उपयुक्त प्रावधान करती हैं और उन वास्तविक लक्ष्यों को निर्धारित करती हैं जिनकी उपलब्धि की जानी है तथा प्रत्येक वर्ष के दौरान लाभान्वित किए जाने वाले शहरों का भी चयन करती है। छठी पंचवर्षीय योजना में राज्य प्लानों में 151.45 करोड़ रुपये के परिष्यय पर विचार किया गया है तथा यह भाशा है कि एक करोड़ मलिन बस्ती की जनसंख्या को मार्च, 1985 तक लाभान्वित कर दिया जाएगा। राज्य सरकारों से प्राप्त रिपोर्टों के अनुसार, छठी योजना के प्रथम तीन वर्षों के दौरान लगभग 80 करोड़ रुपये खर्च किए गए हैं। भारत सरकार के

पास नगरवार ब्यौरा उपलब्ध नहीं है। राज्य सरकारों द्वारा कार्यान्वयन करने वाले अभिकरणों को निधियां दी जाती हैं। केन्द्रीय सरकार नगर स्तर के अभिकरणों को कोई प्रत्यक्ष वित्तीय सहायता नहीं देती है।

Setting up of New Sugar Factories

9605. SHRI MOHAN LAL PATEL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the number and details of applications received for setting up new sugar factories in the country during the year 1982-83;

(b) the number and details of applications cleared for establishing new sugar factories during the year 1982-83;

(c) what is the production capacity of each unit; and

(d) what are the incentives provided for opening new sugar factory ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : (a) The sugar year 1982-83 commenced on 1st October, 1982 and will end on 30th September, 1983. During this sugar year, 32 applications have been received so far for setting up of new sugar factories in the country. A statement giving the details of these applications is attached (Annexure).

(b) The Screening Committee of this Ministry has not so far considered any application during the year 1982-83 and as such, none of the applications has been cleared or rejected.

(c) Does not arise.

(d) No incentives are provided by the Central Government for opening new sugar factories. However, incentives in the shape of higher percentage of